



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**O.A. No.60/881/2020 Date of decision: 17.11.2020
M.A. No.60/1265/2020**

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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1. Varsha Arora W/o Lt. Sh. Joginder Singh Arora, aged 57 years, Retired Sr. Supervisor O/o Director of Census Operation, U.T. Chandigarh, R/o H. No.2220, Sector-22-C, Chandigarh-160022.
2. Rajesh Kumar Chawla, S/o Sh. Bishamber Lal Chawla, aged 61 years, retired Sr. Supervisor O/o Directorate of Census Operation, U.T. Chandigarh, R/o H. No.3556, Sector 23-D, Chandigarh-160022.

Group-B.

...APPLICANTS

BY: SH. ROHIT SETH, COUNSEL FOR THE APPLICANTS.

VERSUS

1. Union of India through Secretary, Ministry of Home Affairs, North Block Central Secretariat, New Delhi-110007.
2. Registrar General India-cum-Census Commissioner, 2-A, Man Singh Road, New Delhi-110011.
3. Director of Census Operations, U.T. Plot No.2B, Sector 19-A, Madhya Marg, Chandigarh-160019.

...RESPONDENTS



ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. By means of present O.A. applicants are seeking issuance of a direction to the respondents to decide their pending representations dated 05.02.2020 (Annexures A-12 and A-13), for stepping up their pay at par with their junior from due date i.e. 01.01.2006 by extending them benefit of the judgments in O.A. No.60/556/2017 **Jaswant Kaur & Ors. vs. UOI & Etc.** and O.A. No.60/558/2017 **Gurvinder Pal Singh & Ors. vs. UOI & Ors.** decided on 13.07.2018 and 30.07.2018 (respectively).
2. Sh. Rohit Seth, learned counsel for the applicants argued that this Court in the indicated cases allowed the claim of similarly placed persons by directing the respondents to fix their pay at par with their juniors. Jurisdictional High Court while issuing notice in Writ Petition, directed the respondents to grant benefit and matter is pending for consideration. In compliance thereof vide Annexure A-11, benefit has been granted to concerned persons. He argued that applicants being similarly placed also moved representations (Annexure A-12 and A-13). Therefore, he prayed that applicants will be satisfied if a direction is issued to the respondents to decide their representations



in view of the decision of this Court, which has also been implemented by respondents.

3. Considering short prayer of the applicants, as noticed above, while accepting their contention, present O.A. is disposed of in limine with a direction to the respondents to decide their indicated representations dated 05.02.2020 (Annexures A-12 and A-13), by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. While deciding the same, respondents will consider the ratio laid down in the relied upon case. Order so passed be duly communicated to the applicant.
4. Disposal of the O.A. in the above terms shall not be construed as expression of any opinion on the merits of the case. M.A. also stands disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 17.11.2020.

Place: Chandigarh.

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